

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "A", MUMBAI**

**BEFORE SHRI B.R. BASKARAN, ACCOUNTANT MEMBER AND
SHRI SANJAY GARG, JUDICIAL MEMBER**

**ITA No.2631/M/2013
Assessment Year: 2008-09**

M/s. Anjali Cinetorium Pvt. Ltd., D-402, Krishna Galaxy, Datta Mandir Road, Vakola, Santacruz (E), Mumbai – 400 055 PAN: AAACA3673J	Vs.	Commissioner of Income Tax-8 Mumbai.
(Appellant)		(Respondent)

Present for:

Assessee by : Ms. Mrugakshi Joshi, A.R.
Revenue by : Ms. Sushmita Mishra, D.R.

Date of Hearing : 18.08.2016

Date of Pronouncement : 18.08.2016

ORDER

Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee agitating the revision order passed by the Commissioner of Income Tax [hereinafter referred to as the CIT] relevant to assessment year 2008-09 invoking jurisdiction under section 263 of the Income Tax Act.

2. At the outset, the Ld. A.R. of the assessee has made a statement that in the set aside proceedings, the Assessing Officer (hereinafter referred to as the AO) has not made any additions and the assessee is no more aggrieved by the order of the CIT passed under section 263 of the Act. She has, thus, prayed for withdrawal of the appeal.

3. The Ld. D.R. has not objected to the same.

4. The appeal of the assessee is, thus, dismissed as withdrawn.

Order pronounced in the open court on 18.08.2016.

**Sd/-
(B.R. Baskaran)
ACCOUNTANT MEMBER**

**Sd/-
(Sanjay Garg)
JUDICIAL MEMBER**

Mumbai, Dated: 18.08.2016.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.